

*[English]***Mining Accidents**

1083. SHRI RAM PRASAD SINGH : Will the Minister of MINES be pleased to state :

(a) whether attention of the Government has been drawn to the news-item captioned 'Avaidh Pattedar Ki Betahasha khudai se hui Pali ki khan durghatna' appearing in Jansatta, dated July 2, 1995;

(b) if so, the facts thereof; and

(c) the action taken by the Government to provide compensation or relief to the families of the deceased?

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI BALRAM SINGH YADAVA) : (a) to (c) The information is being collected and will be laid on the Table of the House.

Indian Council for World Affairs

1084. SHRI ANNA JOSHI : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether the governing body of the Indian Council for World Affairs (ICWA) has made a formal request to the Government to form a High Powered Committee to look into the functioning of the ICWA;

(b) if so, the details thereof and the steps being taken by the Government thereon; and

(c) if not, the other steps taken/being taken to revamp ICWA?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SALMAN KHURSHID) : (a) No, Sir.

(b) Does not arise.

(c) The Government is awaiting the response from the President of the ICWA regarding resolution to be passed by the governing body of the Council for the constitution of a high-powered committee to look into the functioning of the ICWA.

*[Translation]***Allocation of DDA Flats**

1085. SHRI LAKSHMI NARAYAN MANI TRIPATHI : Will the Minister of URBAN AFFAIRS & EMPLOYMENT be pleased to state :

(a) the number of applications under VIP category lying pending for allotment of DDA Flats on priority basis;

(b) the time by which flats are likely to be provided to them;

(c) whether the Government propose to provide houses to Members of Parliament also; and

(d) if so, by when?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI P.K. THUNGON) : (a) and (b) DDA has reported that there is no separate category of VIPs for allotment of DDA flats on priority basis. Allotment on priority/out of turn basis is made as per the prescribed guidelines. There is no provision for allotment

of flats to MPs on preferential basis.

(c) and (d) There is no proposal to float a scheme exclusively for Members of Parliament. However as members of Public, the Members of Parliament are also eligible to get themselves registered for allotment of flats under the Schemes floated by DDA from time to time subject to their fulfilling eligibility conditions.

*[English]***Inland Waterway Projects in Andhra Pradesh**

1086. SHRI S.M. LALJAN BASHA : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) the present status of all Inland waterway projects in Andhra Pradesh;

(b) whether any funds have been earmarked for the development of inland waterways in Andhra Pradesh during 1995-96; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) : (a) to (c) The Central Government is primarily responsible for development and maintenance of National Waterways. As for the inland waterways other than National Waterways, it is the responsibility of the concerned State Governments to develop them. The Central Government has a proposal to declare Cherala Rajahmundry stretch of Godavari river and its navigable canals in Andhra Pradesh as a National Waterway, which is presently at the preliminary stage of examination. A provision of Rs. 1.00 lakh exists for the proposed National Waterway in Andhra Pradesh in the Annual Plan of IWT Sector during 1995-96.

*[Translation]***Power House for Major Ports**

1087. SHRIMATI PRATIBHA DEVI SINGH PATIL : SHRI GOVINDRAO NIGAM :

Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether the Government have any scheme for setting up of separate Power House for each of the major ports;

(b) if so, the details thereof;

(c) the name of ports on which these Power houses would be constructed;

(d) the estimated cost of such Power Houses; and

(e) the time by which these Power houses are likely to start functioning?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) : (a) to (c) An in principle decision has been taken to allow all the Major Ports to instal their own Captive Power Plants. The matter is at a preliminary stage and no detailed schemes have been formulated so far.

(d) and (e) As detailed schemes have not yet been formulated, the estimated cost and the time of completion of these Power Plants cannot be indicated at this stage.